

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 05
(IB)-583(PB)/2019

IN THE MATTER OF:

Amit Sinha & Ors.

..... Petitioners/Applicant

v.

Today Homes Noida Pvt Ltd.

..... Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code

Order delivered on 11.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant:

Mr. Rajesh Kumar & Mr. Abhishek Kaul, Advs.

For the Respondent:

Mr. Sumesh Dhawan & Mr. Apoorva, Advocates

ORDER

Learned counsel for the corporate debtor has placed on record a copy of the order dated 12.02.2019 passed by the Hon'ble Supreme Court in CWP(s)(Civil) No. 130/2019 titled as Today Homes Noida Pvt. Ltd. & Ors. Vs Union of India, staying further proceeding before this tribunal.

Accordingly, the hearing is deffered to 10th April 2019.

—Sel—

(M. M. KUMAR)
PRESIDENT

—Sel—

(S. K. MOHAPATRA)
MEMBER (T)